

**THE GAUHATI HIGH COURT AT GUWAHATI  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL  
PRADESH)**

**NO.HC.VII-83/1994/1889/A**

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti G. B. Changkakati.  
Principal Judge,  
Family Court, Dhubri.

Dated Guwahati, the 9<sup>th</sup> April, 2019.

Sub:- **Casual leave, restricted holiday along with station leave permission.**

Ref:- Your letter No. FC.XII-3/2019/116/E, dtd. 08.04.2019.

Madam,

With reference to the above, I am directed to inform you that, your prayer for restricted holiday on 20.04.2019, casual leave on 22.04.2019 along with station leave permission, by your allotted official car, at your own cost, from the evening of 18.04.2019 till the morning of 24.04.2019, has been granted/rejected.

The Counsellor, Family Court, Dhubri, will remain in-charge of your Court and Office in your absence on leave.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-83/1994/1890/1 dated 09.04.19**  
Copy to.

✓ 1. The Systems Analyst, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**

✓ Rohin